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NAYI DELHI, SHUKRVAR, FEBRUARY 25, 2011/

MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 25th February, 2011

G.S.R. 110(E).—In exercise of the powers conferred by sub-section (1) of section 29A read with sub-section (3) of section 9 of the Chartered Accountants Act, 1949, (38 of 1949), the Central Government hereby makes the following rules further to amend the Chartered Accountants (Election to the Council) Rules, 2006, namely:—

1. (1) These rules may be called the Chartered Accountants (Election to the Council) (Amendment) Rules, 2011.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Chartered Accountants (Election to the Council) Rules, 2006, in clause 7, the second proviso shall be omitted.

[F. No. 2/8/2010-Pl]

Dr. T. V. SOMANATHAN, Jt. Secy.

Note: The Principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i) vide number G.S.R. 534(E), dated the 5th September, 2006 and subsequently amended vide G.S.R. 553(E), dated the 23rd July, 2008.

S. K. M. 111(3).—The Secretary, Company Law Board,

MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 25th February, 2011

G.S.R. 110(E).—In exercise of the powers conferred by sub-section (1) of section 29A read with sub-section (3) of section 9 of the Chartered Accountants Act, 1949, (38 of 1949), the Central Government hereby makes the following rules further to amend the Chartered Accountants (Election to the Council) Rules, 2006, namely:—

1. (1) These rules may be called the Chartered Accountants (Election to the Council) (Amendment) Rules, 2011.

(2) They shall come into force on the date of their publication in the Official Gazette.

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[F. No. 2/8/2010-Pl]

Dr. T. V. SOMANATHAN, Jt. Secy.

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S. K. M. 111(3).—The Secretary, Company Law Board,
1. (1) इन नियमों का संविधान नाम कंपनी सचिव (परिषद का निर्वाचन) (संस्थापन) नियम, 2011 है।

(2) ये राज्य में प्रकाशन की तारीख को प्रवृत्त होगे।

2. कंपनी सचिव (परिषद का निर्वाचन) नियम, 2006 के खंड 7 में, दूसरे परिभाषा का लोप किया गया।

[फ.स. 2/8/2010-पीआई]

डॉ. दी. बी. सोमानाथन, संयुक्त सचिव

टिप्पणी: मूल नियम, भाग के राजपत्र, असाधारण, पान-11, खंड-3, उप-खंड (1) में संख्या सा.का.नि. 533(अ), तारीख 5 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और संख्या सा.का.नि. 552(अ), तारीख 23 जुलाई, 2008 द्वारा परिबाहक हस्ताक्षर किए गए।

NOTIFICATION

New Delhi, the 25th February, 2011

G.S.R. 111(E)—In exercise of the powers conferred by sub-section (1) of section 38A read with sub-section (3) of section 9 of the Company Secretaries Act, 1980 (56 of 1980), the Central Government hereby makes the following rules further to amend the Company Secretaries (Election to the Council) Rules, 2006, namely:—

1. (1) These rules may be called the Company Secretaries (Election to the Council) (Amendment) Rules, 2011.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Company Secretaries (Election to the Council) Rules, 2006, in clause 7, the second proviso shall be omitted.

[F. No. 2/8/2010-PI]

Dr. T. V. SOMANATHAN, Jr. Secy.

Note: The Principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (1) vide number G.S.R. 533(E), dated the 5th September, 2006 and subsequently amended vide G.S.R. 552(E), dated the 23rd July, 2008.

अधिमुखयान

नई दिल्ली, 25 फरवरी, 2011

सा.का.नि. 112(अ)—केंद्रीय सचिव, लागत और संकर्म लेखापाल अधिनियम, 1959 (1959 का 23) को धारा 9 की उप-धारा (3) के साथ पंिता धारा 38 के उप-धारा (1) द्वारा प्रदत्त धाराओं का प्रयोग करते हुए, लागत और संकर्म लेखापाल (परिषद का निर्वाचन) नियम, 2006 में और संस्थापन करने के लिए निन्मलिखित नियम बनाती है, अर्थात्:—

1. (1) इन नियमों का संविधान नाम लागत और संकर्म लेखापाल (परिषद का निर्वाचन) (संस्थापन) नियम, 2011 है।

(2) ये राज्य में प्रकाशन की तारीख को प्रवृत्त होगे।

2. लागत और संकर्म लेखापाल (परिषद का निर्वाचन) नियम, 2006 के खंड 7 में, दूसरे परिभाषा का लोप किया गया।

[फ.स. 2/8/2010-पीआई]

डॉ. दी. बी. सोमानाथन, संयुक्त सचिव

टिप्पणी: मूल नियम, भाग के राजपत्र, असाधारण, पान-11, खंड-3, उप-खंड (1) में संख्या सा.का.नि. 712(अ), तारीख 17 नवम्बर, 2006 द्वारा प्रकाशित किए गए थे और संख्या सा.का.नि. 554(अ), तारीख 23 जुलाई, 2008 द्वारा परिबाहक हस्ताक्षर किए गए।

NOTIFICATION

New Delhi, the 25th February, 2011

G.S.R. 112(E)—In exercise of the powers conferred by sub-section (1) of section 38A read with sub-section (3) of section 9 of the Cost and Works Accountants Act, 1959 (23 of 1959), the Central Government hereby makes the following rules further to amend the Cost and Works Accountants (Election to the Council) Rules, 2006, namely:—

1. (1) These rules may be called the Cost and Works Accountants (Election to the Council) (Amendment) Rules, 2011.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Cost and Works Accountants (Election to the Council) Rules, 2006, in clause 7, the second proviso shall be omitted.

[F. No. 2/8/2010-PI]

Dr. T. V. SOMANATHAN, Jr. Secy.

Note: The Principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (1) vide number G.S.R. 712(E), dated the 17th November, 2006 and subsequently amended vide number G.S.R. 554(E), dated the 23rd July, 2008.